GOVERNMENT OF INDIA MINISTRY OF HEALTH AND FAMILY WELFARE DEPARTMENT OF HEALTH AND FAMILY WELFARE

LOK SABHA UNSTARRED QUESTION NO. 3436 TO BE ANSWERED ON 8TH AUGUST, 2025

LICENSE FOR MANUFACTURING OF SOFT DRINKS

3436. DR. THIRUMAAVALAVAN THOLKAPPIYAN:

Will the **Minister of HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether license is granted by the Government for the manufacture of soft drinks;
- (b) if so, the details of drinks classified as soft drinks;
- (c) whether separate licence is granted for the manufacture of Aerated water; and
- (d) if so, the details of waters classified as Aerated waters?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PRATAPRAO JADHAV)

(a) to (d): Food business operator (FBO) across the supply chain are required to obtain license or registration certificate, as per the eligibility criteria under the Food Safety and Standards Regulation (FSSR) before commencing any food business. No person can operate without holding a valid license/ Registration certificate.

FBOs manufacturing food products including soft drinks have to be licensed/registered under Food Safety and Standards Authority of India (FSSAI). FSSAI has specified standards for various beverages such as Carbonated Fruit Beverages or Fruit Drinks, Carbonated Water, Caffeinated Beverage, Non-carbonated Water Based Beverages (Non-Alcoholic) etc. under Food Safety and Standards (Food Products Standards and Food Additives) Regulation, 2011. All these standardized products are mapped accordingly with the relevant food category under Food Safety and Compliance System (FoSCoS) portal which is used for licensing and registration purpose.
